

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO. 345 OF 81

Applicant(s) M. K. Pathan

Respondent(s) MRS & ORS.

Advocate for
Applicant(s)

Advocate for
Respondent(s)

Notes of the Registry	Orders of the Tribunal
<u>28/1/02</u> <i>read for 21/1</i> <i>p/cor on 21/1</i>	Mr. J. K. Koushik, counsel for applicant. Mr. K. K. Shah, counsel for respondents. The applicant is working as Physical Education Teacher in Kendriya Vidyalaya at Mount Abu. By the interim order of this Tribunal dated 24.12.01, the applicant was allowed to continue at Mount Abu till 31.3.02 on the ground of education of his children. Learned counsel for the respondents state that the department has no objection to continue the applicant on the post of PET till 31.3.02. In view of the above concession made by the department, we are not inclined to enter into the merits of the case. As the applicant is holding a transferable post, he cannot claim his stay at a particular place for ever. The order of transfer, therefore, shall be given effect to on or after 1.4.2002. With these observations, this case stands disposed of finally. No order as to costs. <i>Handwritten signature</i> A. D. NAGRATE Adm. Member <i>Handwritten signature</i> P. P. GARGI Vice Chairman Part II and III destroyed In my presence on <u>21.6.02</u> under the supervision of section officer (1) as per order dated <u>14.5.02</u> <i>Handwritten signature</i> Section officer (Record)